



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 14 मई, 2024 / 24 वैशाख, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 24th April, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

declare Civil Judge-cum-JMFC-II, Solan, H.P. as Drawing and Disbursing Officer, in respect of the Court of Mobile Traffic Magistrate, Solan and Sirmaur at Solan, H.P. and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of establishment attached to the aforesaid Court till the posting/joining of new Presiding Officer in the aforesaid Court.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th April, 2024

No. HHC/GAZ/14-310/09-I.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 39 days earned leave *w.e.f.* 26-02-2024 to 04-04-2024 in favour of Sh. Arvind Malhotra, District and Sessions Judge, Solan.

Certified that Sh. Arvind Malhotra had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Arvind Malhotra would have continued to hold the post of District and Sessions Judge, Solan, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 24th April, 2024

No. HHC/Admn.1(18)/78-XVIII.—In the interest of administration, following transfers/postings of the Officers of this Registry are hereby ordered, with immediate effect:—

1. Shri Subhash Chauhan, on his promotion/appointment as Additional Registrar is posted as such in the Establishment Branch.

2. Smt. Urmila, Deputy Registrar, presently posted in the Judicial Branch is transferred and posted as Deputy Registrar (Rules)-cum-SPIO at High Court Level in place of Shri Subhash Chauhan at Sr. No. 1.

3. Shri Gopal Sawroop Kaushal, on his promotion/appointment as Deputy Registrar is transferred and posted as such in the Judicial Branch.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2024

No. HHC/Rules/Compassionate Policy/2023.—In supersession to all earlier decisions/notifications, Hon'ble the Chief Justice is pleased to frame the Policy known as “**Policy for providing Compassionate Employment to the Eligible Dependents of deceased/medically retired/missing employee(s) of the High Court**”.

Brief Description	Sl. No.	Particulars
OBJECTIVE	1.	The objective of the policy is to grant appointment on compassionate grounds to eligible dependent(s) of the employee(s) of the High Court who die in harness or who retire on medical grounds, leaving behind family without any means of livelihood, to relieve the family of the concerned employee from financial destitution. The employment on compassionate grounds to the dependents of employee(s) of the High Court who die while in service or retire on medical grounds, is not to be provided as a matter of right. It should be given only in deserving cases, where the family of deceased employee(s) is left in indigent circumstances, requiring immediate means of subsistence. The High Court shall satisfy itself about the indigent circumstances of the family, before appointment on compassionate grounds is offered.
TO WHOM THE POLICY IS APPLICABLE.	2.	The employment assistance on compassionate grounds will be allowed in order of priority to widow or a son or daughter-in-law or an unmarried daughter of:—
	a	A regular/contractual Class-III or Class-IV employee of the High Court, who dies while in service (including suicide), leaving his family indigent & in immediate need of assistance;
	b	A Class-III, Class-IV employee of the High Court, who has gone missing for more than two years and the family is indigent and needs immediate assistance. An FIR to this effect must be lodged with the police and the missing person should be declared not traceable by the appropriate

		Court of law and the competent authority must satisfy itself that the case is genuine. The cases of those missing employees are not to be considered who are suspected to have committed fraud, or are suspected to have joined any terrorist organisation or are suspected to have gone abroad.
	c	An employee (Class-III and IV only), who retires on medical grounds under Rule-38 of the CCS (Pension) Rules, 1972, provided the employee so retiring has not crossed the age of 45 years.
AUTHORITY COMPETENT TO MAKE APPOINTMENT ON COMPASSIONATE GROUNDS.	3.	The Chief Justice shall be competent to make compassionate appointment in the High Court, subject to fulfilment of all essential conditions and satisfaction as to the indigent circumstances of the family of the deceased/retired employee(s) of the High Court.
POST TO WHICH SUCH APPOINTMENT CAN BE MADE.	4.	The appointment on compassionate grounds shall be made to the lowest rung of Class-III and Class-IV posts to which the deceased/retired employee belonged. The compassionate employment shall be given against Class-III posts on Contract basis, provided the applicant has requisite qualifications prescribed for the job as per Recruitment & Promotion Rules.
ELIGIBILITY	5. a	The family should be indigent in terms of clause-11
	b	Applicant should be eligible and suitable for the post in all respects as per the provisions of the relevant Recruitment Rules.
	c	For Class-III (Clerical) post, passing the requisite typing test at the required speed prescribed for direct appointee(s) will be compulsory before anyone is given compassionate appointment, as per the requirement of Recruitment & Promotion Rules made for that post. The typing test may be conducted by the High Court, for which only 03 (THREE) chances shall be permitted within a maximum time span of 12 months.
	d	In all cases where one or more members of the family are already in Government service or in defence or Para Military Forces or in employment of Autonomous bodies/Boards/Corporations etc., of the State/Central Government, High Court or District Courts, employment assistance shall not under any circumstances be provided to the second or third member of the family.
	e	In the case of deceased or medically retired employee who had taken loans/advances from the Government or where there is any other pending liability to the Government etc., the employment assistance to his widow or son or daughter-in-law or un-married daughter will be provided only after obtaining an undertaking from him/her on non-judicial paper, to refund the entire amount of loan together with interest, which the deceased or the medically retired

		employee had taken.
APPOINTMENT(S) TO BE PROSPECTIVE.	6.	Compassionate employment will be prospective from the date of joining.
DETERMINATION/AVAILABILITY OF VACANCIES.	7. a	Compassionate appointments shall be upto a maximum of 5% of vacancies under direct recruitment quota in Class-III & Class-IV posts. A person selected for appointment on compassionate grounds shall be adjusted in the recruitment roster against the appropriate category viz. SC/ST/OBC/General etc. depending upon the category to which he/she belongs.
	b	The Chief Justice shall constitute a Committee to consider cases for compassionate appointment. The Committee shall limit its' recommendation for appointment on compassionate grounds to deserving cases only within the ceiling of 5% of vacancies falling under Direct Recruitment [DR] quota, in Class-III & Class-IV posts.
TIME LIMIT FOR SUBMISSION OF APPLICATIONS FOR COMPASSIONATE APPOINTMENT.	8.	Requests for grant of employment assistance shall be submitted to the High Court within one year of the death of the employee/retirement on medical grounds as applicable. In case where none of the sons/daughters of the deceased employee have attained majority (age of 18 years) at the time of the death of the employee, the time limit for receipt of request for employment assistance in High Court, will be attainment of age of 19 years by the eldest son/un-married daughter.
WIDOW APPOINTED ON COMPASSIONATE GROUNDS GETTING REMARRIED.	9.	A widow appointed on compassionate grounds will be allowed to continue in service even after re-marriage.
PROCESSING OF APPLICATIONS.	10.	Consideration of application for grant of appointment on compassionate basis shall be with reference to the date of death/retirement of the predecessor of the applicant. The date of filing of the application for grant of compassionate appointment will not determine the order of consideration of application for appointment on compassionate basis. Dependent of a deceased or medically retired Class-III employee shall not, as a matter of right, claim the appointment against a Class-III post. The same shall be dependent upon the availability of post as well as the possession of requisite qualification by the dependent. He can be offered appointment against a Class-IV post also, depending upon the availability of post/qualification of the dependent.
HOW TO ASSESS INDIGENCY.	11.	Following criteria shall be adopted to assess indigency of the family of the deceased employee while examining compassionate cases:—

		Sl. No.	Source of income	Total Annual Income
		1.	Income from Pension (PPO number, Name of DTO & Drawing Bank be mentioned where applicable).	
		2.	Agricultural Income	
		3.	Income from Rent	
		4.	Income from Business	
		5.	Income from Interest	
		6.	Income from other Sources	
			TOTAL ANNUAL INCOME	
		<p>Income Criteria will be an important criteria to determine indigency. The maximum ceiling of total family income to assess indigency is fixed as Rs. 3,50,000/- and 10% increase after every two years, presuming a family of 04 persons. Even if the number of family persons exceeds 04, the family size will still be presumed to be 04. If the family members are less than 04, then income of the family would be calculated by multiplying Rs. 87,500/- by the number of family members. Thus, if the family size is 03, the maximum income limit would be Rs. 2,62,500/- per annum to determine indigency. If family size is 02, the income limit would be Rs. 1,75,000/- per annum to determine indigency. The above figures shall be subject to 10% increase after every two years. The above income criteria has been mentioned to bring objectivity in the determination of indigency of a family/applicant.</p>		
REQUEST FOR CHANGE IN POSTS.	12.	Once a person has accepted compassionate appointment against a particular post, it shall be treated as final and no request for change shall be allowed. This shall not be a bar for the incumbents for applying and competing for jobs under State Govt./Corporations/Govt. of India etc., in accordance with law.		
UNDERTAKING FOR MAINTENANCE OF THE FAMILY OF THE DECEASED EMPLOYEE.	13.	A person appointed on compassionate grounds under the scheme shall give an undertaking in writing in the prescribed application format that he/she will maintain properly the other family members, who were dependent on the deceased or the medically retired employee and in case it is proved subsequently (at any time) that the family members are being neglected or are not being maintained properly by him/her, his/her appointment may be terminated.		
SENIORITY	14.	A person appointed on compassionate grounds in a particular year shall be placed at the bottom of all the candidates recruited/appointed through direct recruitment,		

GENERAL		<p>promotion etc. in that year, irrespective of the date of joining of the candidate on compassionate grounds.</p> <p>15. Grant of appointment on compassionate ground shall be as per the enclosed proforma.</p>
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PRESCRIBED FORMAT FOR APPLICATION FOR EMPLOYMENT TO ELIGIBLE DEPENDENTS OF-EMPLOYEE DYING WHILE IN SERVICE/MISSING FOR MORE THAN TWO YEARS/MEDICALLY RETIRED EMPLOYEES.

PART-A (INFORMATION ABOUT EMPLOYEE)

01.	(a)	Name of the deceased/missing/medically retired employee.	
	(b)	Post held lastly	
	(c)	Date of Birth of the employee as per the service record.	
	(d)	Date of entry in Service	
	(e)	Date of death/missing/retiring on medical ground supported by authentic documents.	
	(f)	Total length of service rendered	
	(g)	Whether regular/contractual/daily waged employee.	
	(h)	Category to which belongs – General/SC/ST/OBC.	

PART-B (INFORMATION ABOUT THE APPLICANT)

02.	(a)	Name of the applicant for compassionate employment.	
	(b)	His/Her relationship with the employee.	
	(c)	Date of Birth supported by documentary evidence .	
	(d)	Academic Educational Qualification(s).	
	(e)	Professional/Technical Qualification(s).	
	(f)	Proof of Identity viz. Voter ID, Aadhar Card etc.	
	(g)	Post for which employment is sought.	

PART-C (INFORMATION ABOUT PENSION & OTHER RETIRAL BENEFITS)

03.	(a)	Family pension	
	(b)	DCR Gratuity	
	(c)	G.P.F./C.P.F.	

	(d)	Life insurance/Postal/Any other insurance .	
	(e)	Movable and immovable properties & Annual income earned therefrom by the family .	
	(f)	C.G.E. Insurance amount	
	(g)	Encashment of leave	
	(h)	Any other assets	
04.		TOTAL Brief particular(s) of liability, if any.	
PART-D (PARTICULARS OF ALL THE DEPENDANTS OF THE EMPLOYEE) IF SOME ARE EMPLOYED, THEIR INCOME AND WHETHER THEY ARE LIVING TOGETHER OR SEPARATELY			
Sl. No.	Name & Age	Relationship with the employee	Employed or not particulars of the employment and emoluments
1.			
2.			
3.			
4.			
5.			
6.			

DECLARATION/UNDERTAKING: —

(1) I hereby declare that the facts given by me above are true to the best of my knowledge and are correct. If any of the facts herein mentioned are found to be incorrect/false on a future date, my services may be terminated.

(ii) I also undertake to refund the entire amount of loan/ advance taken from the Government by my husband/father in the event of employment being provided to me together with the interest on the loan/ advance.

(iii) I also undertake that I shall properly maintain the other family members, who were dependent on the deceased or medically retired/missing employee and in case it is proved subsequently (at any time) that the family members are being neglected or are not being properly maintained by me, my appointment may be terminated forthwith.

DATE	Signature of the applicants
PLACE	Complete Home Address:

I have certified that the facts mentioned by the candidate above are correct.

Signature of the Head of the Office

Name:

Address:

Recommendation of the Head of the Departments

Signature of the Head of Office:

Name:

Address:

CHECKLIST FOR EXAMINING/DECIDING PRESENT /PENDING EMPLOYMENT ASSISTANCE ON CASE(S) SEEKING COMPASSIONATE GROUNDS

1. The dependent of the deceased/medically retired/missing employee must apply for job on compassionate grounds on the prescribed format.
2. He/she must have the minimum educational qualification(s)/skills as per the R & P Rules for the post for which he/she has applied.
3. Since, such appointments are to be made against the direct recruitment quota, the High Court shall ensure 5% cap on such appointments as provided in the policy.
4. None of the family member of the deceased/medically retired/missing person should be either in Government service or in defence or Para Military Forces or in employment of Autonomous Bodies/Boards/Corporations etc., of the State/Central Government or any type of other Government job(s).
5. No Objection Certificate(s) is required to be obtained from the other members of the family in favour of the applicant who applies for job on compassionate grounds.
6. The income of the family of the deceased employee shall be reckoned with specific reference to income from all sources [including income from immovable and movable properties], number of the dependents especially unmarried daughters, aged parents etc. as per the enclosed format. [It may however. be noted that the information on said format is to be supplied/declared by the applicant concerned and duly verified by the competent authority. Only accurate information be given. In case any false information is detected later on a case under Criminal Law, should be registered against him by the High Court or District Judiciary].

7. Besides legal heirs certificate, non-employment certificate, death certificate of the deceased, character certificate and bonafide Himachali certificate in respect of the applicant are also needed.

STATEMENT OF INCOME FROM ALL SOURCE(S) INCLUDING FAMILY PENSION IN RESPECT OF THE FAMILY OF THE DECEASED EMPLOYEES(S) ON THE DATE OF SUBMISSION OF APPLICATION FOR COMPASSIONATE EMPLOYMENT.

Sl. No.	Source(s) Income	Annual Income	Remark(s) if any
1.	INCOME FROM PENSION (PPO NUMBER, NAME OF DTO & DRAWING BANK BE MENTIONED WHERE APPLICABLE)		
2.	AGRICULTURAL INCOME		
3.	INCOME FROM RENT		
4.	INCOME FROM BUSINESS		
5.	INCOME FROM INTEREST		
6.	INCOME FROM OTHER SOURCES		
	TOTAL ANNUAL INCOME		

Sd/
REGISTRAR GENERAL,
HIGH COURT OF HIMACHAL PRADESH.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 29th April, 2024

No. HHC/Admn.E.5(13)2023.—Sh. Shiv Kumar, Chief Administrative Officer of the Office of District and Sessions Judge, Kangra at Dharamshala, H.P., shall stand retired from service with effect from 30-04-2024 (AN) on attaining the age of superannuation as per the provision of Rule 74 of CCS (Pension) Rules, 1972.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 29th April, 2024

No. HHC/Admn.E.5(13)2023-PS.—Sh. Samar Singh, Private Secretary of the Office of District and Sessions Judge, Una, shall stand retired from service with effect from 30-04-2024 (afternoon), on attaining the age of superannuation as per the provision of Rule 74 of CCS (Pension) Rules, 1972.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 2nd May, 2024

No. HHC/GAZ/14-53/74-VII.—In the interest of administration, following transfers and postings of the members of H.P. Judicial Service in the cadre of District Judges/Additional District Judges are hereby ordered with immediate effect:—

1. Sh. Davinder Kumar, District and Sessions Judge, Kullu is transferred and posted as District and Sessions Judge (Forests), Shimla.
2. The services of Sh. Yogesh Jaswal, Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla are recalled. He is transferred and posted as Principal Judge, Family Court, Mandi.
3. Sh. Vikas Bhardwaj, District and Sessions Judge, Hamirpur is transferred and posted as District and Sessions Judge, Kullu.
4. Sh. Bhuvnesh Awasthi, District and Sessions Judge, Una is transferred and posted as District and Sessions Judge, Hamirpur.
5. Sh. Rajeev Bali, Director, Himachal Pradesh Judicial Academy, Shimla is transferred and posted as District and Sessions Judge, Kangra at Dharamshala.
6. Sh. Jaswant Singh, District and Sessions Judge (Forests), Shimla is transferred and posted as District and Sessions Judge, Chamba.
7. The services of Smt. Anuja Sood, Registrar, Lokayukta, Himachal Pradesh on being recalled, are placed at the disposal of State Government for being posted as Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla.

8. The services of Sh. Naresh Kumar, Presiding Officer, Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala are recalled. He is transferred and posted as District and Sessions Judge, Una.
9. Sh. Nitin Kumar, Additional District and Sessions Judge, Dehra on his placement as District and Sessions Judge, is transferred and posted as Director, Himachal Pradesh Judicial Academy, Shimla.
10. The services of Smt. Praveen Chauhan, Additional District and Sessions Judge-I, Shimla, on her placement as District and Sessions Judge, are placed at the disposal of State Government for being posted as Presiding Officer, Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala.
11. Sh. Vivek Sharma, Additional District and Sessions Judge-I, Una on his placement as District and Sessions Judge, is transferred and posted as Chairman-*cum*-Member, Himachal Pradesh Transport Appellate Tribunal, Hamirpur.
12. Sh. P.C. Rana, Additional District and Sessions Judge-I, Mandi is transferred and posted as Additional District and Sessions Judge, Paonta Sahib.
13. Sh. Pankaj Sharma, Additional District and Sessions Judge, Sundernagar is transferred and posted as Additional District and Sessions Judge, Rohru.
14. Sh. Avinash Chander, Additional District and Sessions Judge, Nalagarh is transferred and posted as Additional District and Sessions Judge, Sundernagar.
15. Sh. Rajesh Chauhan, Additional District and Sessions Judge-II, Shimla is transferred and posted as Additional District and Sessions Judge-I, Kangra at Dharamshala.
16. Dr. Abira Basu, Additional District and Sessions Judge, Paonta Sahib is transferred and posted as Additional District and Sessions Judge, Sarkaghat.
17. Sh. Sachin Raghu, Additional District and Sessions Judge, Sarkaghat is transferred and posted as Additional District and Sessions Judge, Hamirpur.
18. Sh. Gaurav Mahajan, Additional District and Sessions Judge, Hamirpur, is transferred and posted as Additional District and Sessions Judge, Sirmaur at Nahan.
19. Smt. Kanta Verma, Additional District and Sessions Judge-I, Kangra at Dharamshala is transferred and posted as Additional District and Sessions Judge-I, Una.
20. Sh. Abhay Mandiyal, Additional District and Sessions Judge, Kinnaur at Rampur Bushahr is transferred and posted as Additional District and Sessions Judge, Nalagarh.
21. Smt. Sapna Pandey, Additional District and Sessions Judge-I, Solan is transferred and posted as Additional District and Sessions Judge, Dehra.
22. Sh. Arvind Kumar, Additional District and Sessions Judge, Sirmaur at Nahan is transferred and posted as Additional District and Sessions Judge-I, Mandi.
23. Sh. Praveen Garg, Additional District and Sessions Judge-II, Kangra at Dharamshala is transferred and posted as Additional District and Sessions Judge-I, Shimla.

24. Sh. Yajuvender Singh, Officer on Special Duty (OSD) in the Registry of High Court of Himachal Pradesh is transferred and posted as Additional District and Sessions Judge, Kinnaur at Rampur Bushahr.
25. Sh. Pankaj, Additional District and Sessions Judge, Fast Track Special Court (Rape & POCSO), Sirmaur at Nahan is transferred and posted as Additional District and Sessions Judge-I, Solan.
26. Sh. Vivek Khanal, Additional District and Sessions Judge, Rohru is transferred and posted as Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan.
27. Ms. Gurmeet Kaur, Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan is transferred and posted as Additional District and Sessions Judge, Fast Track Special Court (Rape & POCSO), Sirmaur at Nahan.

Note.—

- (i) *The Officers at Serial Nos. 1, 3, 4, 6, 8, 10 & 23 shall join their places of posting on 3-6-2024.*
- (ii) *The rest of the transferred officers shall join their places of posting before 10-5-2024, due to upcoming Lok-Adalat.*
- (iii) *The Officer at Serial No.17 shall not be entitled for TA/DA, as his transfer has been made on request.*

BY ORDER OF HON'BLE HIGH,
COURT OF HIMACHAL PRADESH,
REGISTRAR GENERAL.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 6th May, 2024

No. HHC/Estt.3(578)/2006.—05 days commuted leave *w.e.f.* 23-04-2024 to 27-04-2024 with permission to Suffix Sunday on 28-04-2024 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Seema Sharma, Assistant Registrar of this Registry.

Certified that Smt. Seema Sharma has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Also certified that Smt. Seema Sharma would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील पुखरी,
जिला चम्बा, हिमाचल प्रदेश

गैत्रो देवी पुत्री श्री तारू, गांव व डाकघर चकलू, उप-तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश
वादी।

बनाम

आम जनता एवं ग्राम पंचायत चकलू, विकास खण्ड चम्बा प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप-मण्डलाधिकारी (ना0) महोदया चम्बा के कार्यालय पृष्ठांकन संख्या 1692/2024 दिनांक 22-04-2024 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2024/9070, दिनांक 19-04-2024, (2) शपथ पत्र आवेदिका, (3) शपथ पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) अप्राप्यता प्रमाण-पत्र, (6) आधार कार्ड, (7) परिवार रजिस्टर नकल जिसमें आवेदिका गैत्रो देवी पुत्री श्री तारू, गांव व डाकघर चकलू, ग्राम पंचायत चकलू, उप-तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामतयः पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका गैत्रो देवी पुत्री श्री तारू, गांव व डाकघर चकलू का नाम एवं जन्म तिथि दर्ज न हुई है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 19-04-2024 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि गैत्रो देवी पुत्री श्री तारू, गांव व डाकघर चकलू, उप-तहसील पुखरी, जिला चम्बा की जन्म तिथि 19-11-1936 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को किसी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इशतहार)के जारी होने के एक माह के भीतर अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका गैत्रो देवी पुत्री श्री तारू, गांव व डाकघर चकलू की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव, चकलू को पारित कर दिये जाएंगे।

आज दिनांक 22-04-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप-तहसील पुखरी, जिला चम्बा (हि0प्र0)।

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

In the matter of :

1. Parveen Kumar s/o Sh. Karam Chand, Village Garsahar P.O. Bhareri, Tehsil Bhoranj, District Hamirpur (H.P.).

2. Simaran Singh d/o Vanshpartap Singh, Village Kanganwal, P.O. Jugiana, District Ludhiana (PB)

Versus

General Public

Subject.— Notice of Intended Marriage.

Parveen Kumar and Simaran Singh have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file the objections personally or in writing before this court on or before 14-05-2024. In case no objection is received by 14-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued today on 24-04-2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

In the matter of :

1. Pushap Raj Thakur s/o Sh. Prem Raj, Village Greyoh, P.O. Kangoo ka Gehra, Tehsil Dharampur, Sub-Tehsil Tihra, District Mandi (H.P.).

2. Diksha Thakur d/o Pawanider Singh, r/o Village Tihri, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.)

Versus

General Public

Subject.— Notice of Intended Marriage.

Pushap Raj and Diksha Thakur have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file the objections personally or in writing before this court on or before 14-05-2024. In case no objection is received by 14-05-2024, it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued today on 18-04-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Bhanu Gupta (H.P.A.S), Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Smt. Passang Bhuti w/o Sh. Phurpa Thinley, r/o Block-E, House No. 115, Tibetan Handicraft Society, P.O. Kasumpti, Panthaghatti, Shimla-171009, Tehsil and District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

.. Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Passang Bhuti w/o Sh. Phurpa Thinley, r/o Block-E, House No. 115, Tibetan Handicraft Society, P.O. Kasumpti, Panthaghatti, Shimla-171009, Tehsil and District Shimla, Himachal Pradesh has preferred an application to the undersigned for registration of date of birth of herself namely PASSANG BHUTI (DOB-14-08-1974) at above address in the record of Municipal Corporation, Shimla.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 3rd May, 2024.

Seal.

BHANU GUPTA (HPAS),
Sub-Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

**In the Court of Bhanu Gupta (H.P.A.S), Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Smt. Poonam Kumari d/o Sh. Shish Ram & w/o Sh. Rajesh Kumar, r/o Shish Ram House Phagli, Shimla-171004, Tehsil and District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

.. *Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Poonam Kumari d/o Sh. Shish Ram & w/o Sh. Rajesh Kumar, r/o Shish Ram House Phagli, Shimla-171004, Tehsil and District Shimla, Himachal Pradesh has preferred an application to the undersigned for registration of date of birth of herself namely POONAM KUMARI (DOB-15-05-1981) at above address in the record of Municipal Corporation, Shimla.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 2nd May, 2024.

Seal.

BHANU GUPTA (HPAS),
Sub-Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

**In the Court of Sh. Vijay Wardhan IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H. P.)**

In the matter of :

Sh. Deshpal s/o Sunak Ram, r/o Village Dugiyani, P.O. Chillala, Tehsil Chirgaon, District Shimla, H. P. . . *Applicants.*

Versus

General Public

.. *Respondent.*

Subject.—Application u/s 13(3) of Birth and Death Registration Act, 1969.

Whereas Sh. Deshpal s/o Sunak Ram, r/o Village Dugiyani, P.O. Chillala, Tehsil Chirgaon, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of Birth and Death Registration Act, 1969, to enter date of Birth of his daughter Miss Ashima (09-01-2007) in the record of Birth Register of Gram Panchayat Bhampher, Development Block Chhohara.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to entry the date of Birth of Miss Ashima (09-01-2007) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 27th April, 2024

Seal.

Sd/-
VIJAY WARDHAN IAS,
Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh.

**In the Court of Sh. Vijay Wardhan IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H. P.)**

In the matter of :

Sh. Prem Chand s/o Sh. Durga Dass, r/o Village Thana, P.O. Tikkar, Tehsil Tikkar,
District Shimla, H. P. . . Applicants.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of Birth and Death Registration Act, 1969.

Whereas Sh. Prem Chand s/o Sh. Durga Dass, r/o Village Thana, P.O. Tikkar, Tehsil Tikkar, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of Birth and Death Registration Act, 1969, to enter date of Birth of his son Mannit (28-10-2003) in the record of Birth Register of Gram Panchayat Tikkar, Development Block Chhohara.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to entry the date of Birth of Mannit (28-10-2003) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 27th April, 2024

Seal.

Sd/-
VIJAY WARDHAN IAS,
Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh.

**In the Court of Sh. Vijay Wardhan IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H. P.)**

In the matter of :

Sh. Hari Saran s/o Late Sh. Balku Ram, r/o Village Kaloti (Sharkali), P.O. Kaloti, Sub-Tehsil Jangla, District Shimla, H. P. . . Applicants.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of Birth and Death Registration Act, 1969.

Whereas Sh. Hari Saran s/o Late Sh. Balku Ram, r/o Village Kaloti (Sharkali), P.O. Kaloti, Sub-Tehsil Jangla, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of Birth and Death Registration Act, 1969, to enter date of Birth of his daughter Veena Devi (13-08-1990) in the record of Birth Register, Gram Panchayat Kaloti, Development Block Chhohara.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to entry the date of Birth of Veena Devi (13-08-1990) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 27th April, 2024

Seal.

Sd/-
VIJAY WARDHAN IAS,
Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh.

CHANGE OF NAME

I, Satya Devi Mother of No. 13762495M Rank Hav. Tilak Raj, r/o Village Rajpura, P.O. Talmehra, Tehsil Bangana, District Una (H.P.)-174320 declare that I have changed my name from Gango Devi to Satya Devi. All concerned note.

SATYA DEVI
Mother of Tilak Raj,
r/o Village Rajpura, P.O. Talmehra,
Tehsil Bangana, District Una (H.P.)-174320.

CORRECTION OF NAME

I, Kailash Chand Verma s/o Late Sh. Mast Ram, r/o Village Kotla, P.O. Kalihatti, Tehsil & District Shimla (H.P.) aged 57 years solemnly affirm & declare that my name in PAN Card/Office Records is mentioned as Kailash Chand & in my Voter Card as Kailash Verma. For future references & records Kailash Chand Verma, Kailash Chand and Kailash Verma may be considered one and the same.

KAILASH CHAND VERMA
*s/o Late Sh. Mast Ram,
r/o Village Kotla, P.O. Kalihatti,
Tehsil & District Shimla (H.P.).*